

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 61(ND)/2017

IN THE MATTER OF:

Rohit Relan & Ors.

.....Petitioners

v.

Sharda Motor Industries Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 241-242

Order delivered on 08.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s):

Mr. Virendra Ganda, Sr. Advocate

Mr. Pawan Sharma, Mr. Anuj Shah & Ms. Nripi Jolly, Advocates

For the Respondent(s) :

Dr. U.K. Chaudhary, Sr. Advocate

Ms. Manisha Chaudhary, Mr. Himanshu Vij, Mr. Karan Malhotra, Ms. Smarika Singh & Ms. Sherya Sircar, Advocates for Respondent No. 1

ORDER

Learned counsel for the non-applicant states that reply to the application C.A. No. 377(PB)/2017 shall be filed within two days with a copy in advance to the learned counsel for the applicant. Rejoinder, if any, be filed on or before 15.11.2017. The date of hearing is changed to 20.11.2017 instead of 28.11.2017 as per the consensus reached between the learned counsel for the parties.

C.A. No. 393(PB)/2017

To be heard along with C.A. No. 377(PB)/2017.

Sd.
.....
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd.
.....
(DEEPA KRISHAN)
(MEMBER TECHNICAL)

08.11.2017
Vineet